

**Central Administrative Tribunal
Madras Bench**

OA 310/00578/2019

Dated Wednesday the 24th day of April Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T. Jacob, Member (A)

P. Balasubramanian
Superintendent of Customs
Custom House
New Harbour Estate
Tuticorin – 628 004.

... Applicant

By Advocate M/s. V. Parthiban

Vs.

1. Union of India
Represented by Chairperson
Central Board of Excise and Customs
North Block, New Delhi – 110 001.

2. The Principal Chief Commissioner of GST and Central Excise
26/1, Mahatma Gandhi Road
Nungambakkam, Chennai – 600 034.

3. The Commissioner of Customs
Custom House
New Harbour Estate
Tuticorin – 628 008.

.. Respondents

By Advocate Mr. Ajit Kumar

ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the second respondent to pass a reasoned and speaking order on the representation dated 17.01.2019 and the reminder dated 06.03.2019 and representation dated 28.03.2019 in respect of revised salary in level 12 of the Pay matrix in terms of the VII Pay Commission to be payable to the applicant within a time frame to be fixed by this Tribunal since the applicant is attaining superannuation on 31.05.2019 and pass such further or other orders”

2. It is submitted that the applicant made Annexures A11, A14 representations dated 17.01.2019, 28.03.2019 respectively and Annexure A13 reminder dated 06.03.2019 for fixation of NFG w.e.f. 01.01.2006, grant of 2nd MACP w.e.f. 01.12.2006 and correct fixation of 3rd MACP. But till date there is no response from the respondents. Hence this OA.
3. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider his Annexure A11 and A14 representations dt. 17.01.2019, 28.03.2019 respectively and Annexure A13 reminder dated 06.03.2019 within a time frame stipulated by this Tribunal.
4. Mr. Ajit Kumar takes notice for the respondents.
5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, the OA is disposed of at the admission stage

with a direction to the respondents to consider Annexures A11 and A14 representations of the applicant dated 17.01.2019, 28.03.2019 respectively and Annexure A13 reminder dt. 06.03.2019 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.